

[श्री सीताराम कौसरी]

कानून और व्यवस्था की स्थिति में कोई सुधार नहीं हुआ है। इसका मुख्य कारण यह है कि यहां के बड़े बड़े पुलिस अधिकारियों को और अन्य पुलिस कर्मचारियों को गृह मन्त्रालय ने धांधली करके ट्रांसफर कर दिया है। आई० जी० से लेकर नीचे तक सभी कर्मचारियों को मनमाने ढंग से ट्रांसफर कर दिया गया है जिसकी वजह से पुलिस के अन्दर बहुत बड़ा असन्तोष फैल गया है और वे लोग मुस्तैदी के साथ कानून और व्यवस्था की स्थिति की तरफ ध्यान नहीं देते हैं। मैंने पहले भी कई बार कानून और व्यवस्था की स्थिति की तरफ सरकार का ध्यान आकर्षित किया है। मैं यह भी कहना चाहता हूँ कि ऐसा मालूम पड़ता है कि गृह मन्त्रालय का प्रशासन दिल्ली में गृह जैसा बन गया है। मैं इस वक्त सारे देश की कानून और व्यवस्था की स्थिति में नहीं जाना चाहता हूँ, मगर यह कहना चाहता हूँ कि राजधानी में नागरिकों की सुरक्षा की व्यवस्था शीघ्रान्ति-शीघ्र अगर नहीं की गई तो यह सारे भारतवर्ष के लिए एक कलंक की बात होगी।

REFERENCE TO EXTRAORDINARY PRIVILEGES ALLEGED TO HAVE BEEN EXTENDED BY THE GOVERNMENT TO MR. KULDIP NAYAR

SHRI G. LAKSHMANAN (Tamil Nadu): Sir, with your permission, I have to give vent to the vehement resentment about the manner in which a Special Columnist, Shri Kuldip Nayar of the *Indian Express*, a news daily published by Shri Ram Nath Goenka, a fraud of international notoriety, is being extended extraordinary privilege by the present Government, even brushing aside the Parliament.

Sir, I draw your esteemed attention and that of this august House to a preview Of the report of Justice Sarkaria published in the first page of the news daily *Indian Express* dated 8th March, 1978.

Sir, it is by a resolution of the Parliament, a judicial commission headed by Justice Sarkaria was appointed to enquire into allegations made by Shri M. G. Ramachandran, the present Chief Minister of Tamil Nadu against the Dravida Munnetra Kazhagam Ministry of Tamil Nadu.

>t ' really a matter of utter disregard of the Parliament that its members are not only kept blissfully ignorant but are made to know about what are the contents and conclusions of the report of Sarkaria Commission through the juicy scoops of Shri Kul-dip Nayar, the flamboyant journalist. He has flashed his own 'Judgement' Kbout che report in the front page of news daily. We are told that the num. ber of pages of this report is 1500. Shri Kuldip Nayar is thus proudly proclaiming that he is in possession of this full report. Certainly this is a unique privilege, Sir, that is enjoyed by Shri Kuldip Nayar. We, in this House, are only to be obliged by him to know about the highlights and salient features of the report.

Sir, is this not a direct affront to this House? In my opinin, the Prime has the responsibility to explain to this House as to whether Shri Kuldip Naya^r was entrusted with ¹ Report before it is placed in the Parliament. I am very confident, Sir, that my esteemed colleagues irrespective of their party affiliations will not hesitate to agree with me that this style of the functioning of the Government is to say the least is most disgraceful and the Prime Minister must be ashamed of the same.

Sir, Shri Kuldip Nayar has perfected the technique of dishing out stories and scoops for sale at a high price and making a fortune. Through his juicy and sensational book 'Between the Lines', he appeared before the readers as the key hole gazer of the privy of the V.I.P. men and women. During the Emergency, after his short

Bpell in the prison, he struck a deal with the then rulers and gained his release.

As soon as the Kmergency ended, he made a fast oni by the sale of his 'Judgement'. For him, Sir, story telling and sellin:? draws heavy money. Like the chameleon he sports (liferent colours a id sells his hot cakes. Such men a e not only dange. reus, Sir, but in m•• estimation despicable. Sir, let nol this House suffer insults from such I person. I have the total trust anc complete confidence that this person will not be permitted such indulgences by you, Sir. Sir, on behalf of the Dravida Munnetra Kazhagam, to which I have the honour to bekng, and on behalf of my leader, Dr. Kalaignar Karu-nanidhi, I record my protest and re-se'ntment about thi ignoring of the Parliament in the nanner in which I have referred to e irlier in this statement .

THE INSOLVENCY LAW (AMENDMENT) BILL, 1978

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to move for leave to introduce a Bill further to amend the Presidency, towns Insolvency vet, 1909, and the Provincial Insolvency Act, 1920.

The question wOM put and the motion was adopted.

SHRI SHANTI BHUSHAN: Sir, I introduce the Bill.

श्री उपसभापति : सदन की कार्यवाही
2.15 बजे तक के लिये स्थगित की जाती
है।

The House then adjourned for lunch at eighteen minutes past one of the clock.

The House reassembled after lunch at twenty minute, past two of the clock. Mr .Deputy Chairman in the Chair.

THE BUDGET (GENERAL) 1978.79 GENERAL, DISCUSSION—contd.

SHRI JAGJIT SINGH ANAND (Punjab): Mr. Deputy Chairman, Sir, this is the first full-fledged Janata budget that is before us. Last time, the budget had to be presented soon after the victory of the Janata Party and the Finance Minister could hide behind the fact that he had no time to prepare a proper budget reflecting the policies of his party. Sir, now, their is no excuse of lack 'of time and what is revealed through this Janata budget is the ugly face of the Janata Party. All the distorting features, all the contortions, all the negative as. pects of our economy that during the last 30 years have been accentuated through this budget.

Sir, the Prime Minister had been saying time and again that prices would be controlled by the time of the budget. He was telling us to wait till the budget when the things would be under control. But what do we find in this budget? We find that heavy burdens have been imposed on the common man—Rs. 499 crores through indirect taxation and Rs. 25.5 crores through direct taxation. And, Sir, despite all the tall promises and declarations about not resorting to deficit financing, which is an instrument of transferring resources • from the poor to the rich and a subtle invisible loot, more than Ri 1000/- worth of deficit financing has been resorted to. This opens up dangerous possibilities of inflation.

Sir, the budget is directed against the growth of the public sector and planned development of the economy. As you know. Sir,, earlier preferential purchases from the public sector were stopped. Now whatever expenditure is planned for the public sector, 90 per cent of it is for on-going projects. So it is obvious that the Janata Government, which has a reactionary philosophy and outlook, is out to stultify the public sector.